



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 17th January, 2019**

SRO54.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Harbans Lal, (KAS) Assistant Commissioner Revenue, Ramban to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsils Ramban,Rajgarh and Batote of District Ramban.

By order of the Government of Jammu and Kashmir.

Sd/-

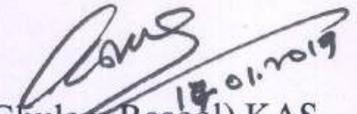
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

Dated: - 17 -01- 2019

No: - Rev/LB/10/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Ramban.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. Manager Government Press,Jammu/Srinagar for publication in the Govt.Gazette
8. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
9. I/C Website. Revenue Department.
10. Notification / Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department